[Mr. Deputy-Speaker]

have been here. But for some reason, may be mis-calculation or whatever it is, he is not here. That is why I am putting it to the House.

SHRI RAMAVATAR SHASTRI (Patna): In future such thangs should not happen.

SHRI K. RAGHU RAMAIAH. I hape in future you will not have any chance to say that.

MR. DEFUTY-SPEAKER. That makes my job very much easier. So there is a proposal that we depart from the normal practice. We are a little more forward than backward. We are ahead instead of behind. Maybe that is the indication of the time, I wish it is so. In view of the situation I have explained the minister has proposed that we might take up the private members' business now. Does the House agree to it?

HON, MEMBERS: Yes.

MR. DEPUTY-SPEAKER: We shall take up private members' business now. Bitls to be introduced

15.27 hrs.

CONSTITUTION (AMENDMENT)
BILL

. (Amendment of Seventh Schedule)

डा॰ र्रेलास (बम्बई दक्षिण) : । प्रस्ताव भरता हूं कि भारत के संविधान भा भीर संशोधन भरने वाले विधेयक को पुर-स्थापित भरने की धनमनि दी जाये। MR. DEPUTY-SPEAKER; The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

डा॰ कैलाल : मैं विधेयक को पुर:-म्यापित करता हूं।

## COCONUT BILL+

SHRI C. K. CHANDRAPPAN (Tellicherry) I beg to move for leave to introduce a Bill to provide for the establishment of a Board for the development, promotion and protection of the coconut cultivation and to set up coconut based industries and for these purposes to levy a cess to create a coconut fund and for matters connected therewith.

MR DEPUTY-SPEAKER: The question is

"That leave be granted to introduce a Bill to provide for the establishment of a Board for the development, promotion and protection of the coconut cultivation and to set up coconut based industries and for these purposes to levy a cess to create a coconut fund and for matters connected therewith."

The motion was adopted.

SHRI C. K. CHANDRAPPAN; I introduce; the Bill.

<sup>\*</sup>Published in Gazette of India Extraordinary, Part II, section 2, dated 27-8-76.

fIntroduced with the recommendation of the President.